

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 18 /SO/2016

Date: 21-09-2016

Sub:- Details of FIR Number, Police Station and District in all  
Criminal Cases


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It is observed that details of First Information Report (FIR) are not mentioned in criminal cases which results in lot of inconvenience in finding out cases previously filed in the same FIR. Therefore, all concerned are directed that Criminal Appeals, Criminal Revisions, Criminal Misc. Bail Applications and all residuary Criminal matters shall be accepted and passed for registration only after FIR Number, Police Station and District are mentioned in the Index and in the Subject matter.

For this purpose, the Index shall contain a column to specify FIR Number, name of Police Station and District.

There would be no need to annex FIR with Appeal or Revision.

By Order


  
Registrar General

No. GEN/XV/81/2016/5355-66

Dated 21/09/16

Copy forwarded to the following for information and necessary action:-

1. Registrar General, Rajasthan High Court, Jodhpur
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice Rajasthan High Court.
4. Registrar-cum-C.P.C., Registrar(Class.) & Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur with the directions of ensure the compliance of above directions.
5. All Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All Senior Dy. Registrars/Deputy Registrars/ Assistant Registrars, Rajasthan High court, Jodhpur/Jaipur Bench, Jaipur.
7. Chairman, Bar Council of Rajasthan, Jodhpur.
8. The President, Rajasthan High Court, Advocates Association, Jodhpur/ Jaipur.
9. The Present, Rajasthan High Court Lawyers Association, Jodhpur.
10. The President, Bar Association, Jaipur.
11. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
12. Notice Board

  
REGISTRAR GENERAL